

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-111
Appeal-64/252/ND/2024

IN THE MATTER OF:

Avaana Software and Services Pvt. Ltd.

.....Applicant

Vs.

ROC and Anr.

.....Respondent

SECTION

U/s 252

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Avneesh Arputham, Mr. Ankit Sharma, Advs.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

ORDER

This is an appeal filed under Section 252 (1) of the Companies Act, 2013 against the order passed by the RoC in terms of Section 248 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Appellant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **03.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)